

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 302 of 2025**

**IN THE MATTER OF:**

**Committee of Creditors of  
Sankalp Siddhi Developers Pvt. Ltd.**

**...Appellant**

**Versus**

**Sahyog Homes Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant : Mr. Ritin Rai, Sr. Advocate with Ms. Petrushka Dasgupta, Mr. H. Yadav, Mr. Raghav Mittal, Advocates.**

**For Respondents :**

**ORDER**  
**(Hybrid Mode)**

**19.02.2025:** This appeal has been filed against order dated 23.01.2025 in IA No.2949 of 2024. The application was filed by the Resolution Professional for taking possession of the assets of the Corporate Debtor. Arguments of the applicant has already been concluded and for arguments of the Respondent matter was adjourned to 07.02.2025. Learned counsel for the Appellant submits that now the matter is fixed for 21.02.2025.

The application having already fixed for 21.02.2025, we see no reason to entertain this appeal. We only request the Adjudicating Authority to complete the hearing and decide the application at an early date. Appeal is disposed of accordingly.

**[Justice Ashok Bhushan]**  
**Chairperson**

**[Barun Mitra]**  
**Member (Technical)**

**[Arun Baroka]**  
**Member (Technical)**